

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No.2521/2015

New Delhi this the 4th day of February, 2015

**Hon'ble Mr. Justice Syed Rafat Alam, Chairman
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Mange Ram
S/o Shri Hari Ram
Superior Field Worker,
Aged about 46 years,
R/o House No.787, Panna Udyan,
Narela, Delhi.

-Applicant

None is present for the applicant.

-V E R S U S-

North Delhi Municipal Corporation
Through its Commissioner,
Civic Centre,
Jawahar Lal Nehru Marg,
New Delhi 110 002.

-Respondents.

(By Advocate: Shri Manjeet Singh Reen)

O R D E R (Oral)

Justice Syed Rafat Alam, Chairman:

List is revised, yet nobody responded on behalf of the applicant. However, Shri Manjeet Singh Reen, learned counsel for the respondents is present.

2. We have perused the records.

3. It appears that on the last two dates also, i.e., 18.12.2015 and again on 29.01.2016, none appeared for the applicant. However, learned counsel for the respondents submits that the grievance of the applicant is only in respect of recalculation of fixation of his pay by the impugned order dated 09.08.2015, and the same has now been redressed by the department, pursuant to

which steps have been taken for payment of arrears. He submits that a short reply disclosing this fact has also been filed by the respondents on 07.12.2015 after serving a copy of the same on learned counsel for the applicant.

4. We have perused the counter affidavit filed on behalf of the respondents. From the averments made in para 4 to 6 of the affidavit, it is apparent that the main grievance of the applicant has already been redressed and, therefore, this Application virtually has lost its efficacy and, as such, the applicant appears to have lost interest in pursuing the matter. The OA is, therefore, dismissed for want of prosecution.

(Shekhar Agarwal)
Member (A)

(Syed Rafat Alam)
Chairman

/pj/